

2

20/10/95 - 11

Shri S.P. Saxena, Counsel for
Applicant.

Shri Suresh Kumar for
Shri M.I. Sethna, Counsel
for Respondents.

It appears action has
already been taken by
Respondent in terms of
Interim Relief.

The respondents ^{seeks} 6 weeks
time to file reply. Put
up for admission hearing
on 11/12/95.

abs.

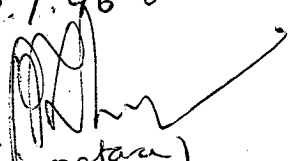
M.R. Kalhatkar
(M.R. Kalhatkar)
M (A)

Date: 11-12-95

None for the applicant.

Mr. Suresh Kumar for the respondents.

At the request of Mr. Suresh Kumar S.O.
to 29.1.96 Dr A.H.


(C.P. Samant)
M (A)

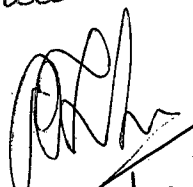

(B.S. Hegde)
M (J)

29/1/96-12

Heard Shri S. P. Saxena, Counsel
for Applicant.

He states that pursuant
to the filing of OA, the
applicant was called for
the interview to the post
of Joint Director and his
contention is that the
application has become
infructuous.

OA is disposed of as
infructuous.


(P. P. Srivastava) (B. S. Hegde)
M(A) M(I)

also.

Order/Judgement (despatched
to Applicant/Respondent(s)
on 29/1/96

28/1/96